

OPEN COURT
 CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD

Allahabad this the 4 th day of November, 2009

PRESENT:

HON'BLE MR. A.K.GAUR, MEMBER-J

HON'BLE MR. D.C. LAKHA, MEMBER-A

C.C.A.189/2008 in O.A.530/2005.

Nand Lal,
 S/o Late Raj Bali,
 Retired Special Grade Driver,
 Resident of C/73, Shri Nagar Colony,
 Pahadia, Varanasi. ...Petitioner

By Advocate Shri M.M.Sahai

Vs.

1. Sanjay Singh,
 Commander Works Engineer,
 Allahabad.

2. Rajiv Lochan,
 Garrison Engineer (East),
 Allahabad. ...Respondents

(By Advocate Shri Firoz Ahmed)

O R D E R

HON'BLE MR. A.K.GAUR, MEMBER-J

List has been revised and none appears for the applicant to
 press the Contempt Petition.

2. It is the settled principle of law that, in view of D.N. Taneja
 vs. Bhajan Lal reported in 1998 (3) SCC 26, Contempt is a matter
 between the Court and the contemnor. Even if the counsel for
 the Petitioner is not present, we proceed to decide the C.P.(C).

3. We have carefully seen the counter affidavit filed by the respondents, wherein it is mentioned that, in compliance with the order dated 9.7.2008, the department has passed a speaking order dated 24.12.2008, and as such, the order passed by the Tribunal has been complied with.

4. We have given our thoughtful consideration to the pleas taken in the counter affidavit, and we are firmly of the view that, the respondents have not at all committed any willful disobedience of order and direction of the Tribunal.

5. Hence, C.P. (C) is closed. Notices discharged.


AM
JM

rv